

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

O.A. No. 43/1997

CORAM:

Hon'ble Mr. D.C. Verma, Vice Chairman
Hon'ble Mr. G.R. Patwardhan, Administrative Member

A. Mukhopadhyay

Versus

Union of India and Ors.

Mr. A.K. Banerjee, Advocate, for the applicant.
Ms. U. Sanyal, Advocate, for the respondents.

..... Date of Order: 17.1.05

ORDER

[PER MR. G.R. PATWARDEHAN]


Original Application No. 43/1997 has been preferred by Mr. A. Mukhopadhyay, then working as Assistant Traction Foreman, against the General Manager, South Eastern Railway, and four other official respondents. Two private respondents have also been made party. The grievance made out is, against a provisional seniority list published in February 1994 in which the applicant appears to have been shown junior to the private respondents and consequential relief for fixation of pay. Admittedly, the appeal against the said provisional seniority list has been submitted in September 1996 which was forwarded for consideration by the authorities which is the Divisional Personnel Officer in the same month as also in November 1996. It appears, thereafter, some time in June 1997, the matter has again been taken up for consideration as appears from the rejoinder to the reply. The learned counsel for the applicant submits that so far he is not aware of any decision taken on his appeal.



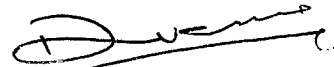
2. This is a matter of 1997 and the learned counsel for South Eastern Railway, Ms. U. Sanyal, who is present, submits that she is not aware of the latest position in the matter.

3. In that view of the matter, this application is disposed of with a direction to the respondents to consider the grievance of the applicant against the provisional seniority list of February 1994 and treat this application as a representation and pass a reasoned and speaking order within 90 days of the date of receipt a copy of this order and communicate the same to the applicant and if a decision has already been taken, the same may communicated to the applicant.

4. The applicant would be at liberty to agitate the matter, if so advised. No order as to costs.



(G.R. Patwardhan)
Administrative Member



(D.C. Verma)
Vice Chairman

jrm